

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 18 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1155 of 2019

IN THE MATTER OF:

Mr. Ashutosh Jain

...Appellant

Versus

Morpheus Developers Pvt. Ltd. & Ors.

...Respondents

Present:-

For Appellant: Mr. Vibhor Garg and Ms. Nikita Burman, Advocates.

WITH

Contempt Case (AT) No. 26 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1155 of 2019

IN THE MATTER OF:

Sandeep Kumar Bhatt

...Appellant

Versus

Morpheus Developers Pvt. Ltd. & Ors.

...Respondents

Present:-

**For Appellant: Mr. Mohit Nandwani, Advocate and
Mr. Sandeep Kumar Bhat, (RP).**

ORDER
(Virtual Mode)

07.09.2020 Contempt Case (AT) No. 18 of 2020 filed by Mr. Ashutosh Jain, Insolvency Professional (Petitioner) and Contempt Case (AT) No. 26 of 2020 filed by Mr. Sandeep Kumar Bhatt, Resolution Professional (Petitioner) both these contempt cases arises out of non-compliance of Order dated 11.11.2019 passed by this Appellant Tribunal in Company Appeal (AT) (Insolvency) No. 1155 of 2019.

Let Notice be issued in both these Contempt Cases to the Contemnors/Respondents by Speed-Post and E-mail (Both Mode). Requisites along with process fee, if not filed, be filed within one week from today. If the

Appellant provides the E-mail address of the Contemnors/Respondents. Let Notice also be issued through Email.

Contemnors/Respondents to file their Reply-Affidavit/Show Cause before the next date.

List these cases 'For Admission (After Notice)' on **06th October, 2020**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Basant B./nn